

MR. DEPUTY-SPEAKER : Tomorrow.

SHRI N. SHIVAPPA : In so far as your ruling relates to Shri A. K. Gopalan, who is a respectable member of the House, irrespective of the party to which he belongs, I accept it. But so far as Shri Namboodiripad is concerned, as his statement touches on a sacred constitutional aspect, and as he owes allegiance to another country, discussion on it can proceed right now. I would like to ask questions on that. So far as Shri A. K. Gopalan is concerned, it is a separate matter for the time being.

MR. DEPUTY-SPEAKER : I have given my ruling on the point.

SHRI RANGA : Does the paper which is laid on the Table contain the speeches of Shri Gopalan and Shri Namboodiripad ?

SHRI P. RAMAMURTI : It is a joint statement.

SHRI RANGA : So far as Shri Namboodiripad's statement is concerned, we cannot be expected to accept it because he is not a member and it is not certified by himself.

MR. DEPUTY-SPEAKER : Only Shri Gopalan's statement.

SHRI A. K. GOPALAN : It is not a speech. It is a copy of a joint statement by me and Shri Namboodiripad at a press conference of the 7th July. This is a cyclostyled copy of that statement.

MR. DEPUTY-SPEAKER : It has already been published in Malayalam.

SHRI N. SHIVAPPA : There is no respect for the rules of procedure of the House.

MR. DEPUTY-SPEAKER : It will not be fair to doubt the veracity of an hon. Member's statement.

SHRI SHEO NARAIN (Basti) : You are creating new precedents. The call-attention motion is against Shri Namboodiripad-cum-Gopalan, not only against one. It was your decision to admit it. Now you are yourself going against it.

MR. DEPUTY-SPEAKER : I have already given my ruling. It can be taken

up only tomorrow.....(Interruptions) On that issue the matter is closed.

SHRIMATI SUSHILA ROHATGI (Bilhaur) : It is not a question of Mr. Gopalan or any other Member of the House...(Interruptions)

MR. DEPUTY-SPEAKER : You seem to have some grave doubts. If I permit you, I shall have to permit several others. If the House wishes we can have a short duration discussion. I do not mind it.

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Because some Members are not satisfied, I shall allow a discussion if somebody demands it.

श्री अटल बिहारी वाजपेयी : जब मैंने चर्चा मांगी थी तब आप ने चर्चा नहीं दी और काल अटेशन ऐडमिट कर लिया, अब जब काल अटेशन आ गया है तब आप कहते हैं कि आप चर्चा देने के लिये तैयार हैं।

LETTER OF THANKS FROM DR.
N. SANJIVA REDDY, EX-SPEAKER,
LOK SABHA

MR. DEPUTY-SPEAKER : I have a communication from Dr. N. Sanjiva Reddy addressed to the Lok Sabha Secretary :

"Thank you for sending me a copy of the motion adopted unanimously by the Lok Sabha appreciating the work done by me as Speaker. I am really grateful to the Leader of the House and the hon. Members belonging to all sections of the House. But for the hearty co-operation given by all of them it would not have been possible for me to discharge my duties as Speaker. I convey my grateful thanks to all the Members for their co-operation they have given me during my term of office as Speaker and for adopting the motion unanimously."

श्री राम सेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, आप मेरा एक निवेदन तो सुन लें।

MR. DEPUTY-SPEAKER : I shall listen to you.

12-37 hrs.

PANEL OF CHAIRMEN

MR. DEPUTY-SPEAKER : I have to inform the House that under sub-rule (1) of rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, I nominate the following Members on the Panel of Chairmen :—

- (1) Shri Y. Gadilingana Goud
- (2) Shri P. K. Vasudevan Nair
- (3) Shri M. B. Rana
- (4) Shri S. R. Rane
- (5) Shri Prakash Vir Shasrri
- (6) Shri K. N. Tiwary.

12.37 ½ hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, EXPORT (QUALITY CONTROL AND INSPECTION) ACT ETC.

THE DEPUTY-MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table :—

- (1) A copy of the Essential Commodities (Regulation of Production and Distribution for Purpose of Export) (First Amendment) Order, 1969, published in Notification No. S. O. 1395 (English version) and S. O. 1396 (Hindi version) in Gazette of India, dated the 3rd April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1295/69.]
- (2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1969, published in Notification No. S. O. 1730 in Gazette of India dated the 1st May, 1969.

(ii) The Export of Frog Legs (Inspection) Amendment Rules, 1969, published in Notification No. S. O. 1732 in Gazette of India dated the 1st May, 1969.

(iii) The Export of Ceramic Products (Inspection) Rules, 1969, published in Notification No. S. O. 2335 in Gazette of India dated the 12th June, 1969.

(iv) The Export Inspection Council Contributory Provident Fund Rules, 1969, published in Notification No. S. O. 2413 in Gazette of India dated the 21st June, 1969.

(v) The Export Inspection Agency Contributory Provident Fund Rules, 1969, published in Notification No. S. O. 2414 in Gazette of India dated the 21st June, 1969.

(vi) The Export of P. V. C. Leather Cloth (Inspection) Amendment Rules, 1969, (Hindi and English versions) published in Notification No. S. O. 2459 in Gazette of India dated the 26th June, 1969. [Placed in Library, See No. LT-1296/69]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fiftieth Report

SHRI S. M. SOLANKI (Gandhinagar) : I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

MR. DEPUTY-SPEAKER : Shri P. C. Sethi, to introduce the Bill.

श्री कंबर लाल गुप्त (दिल्ली सदर) : हल 64 में आप मोशन को वेब कर सकते हैं। हल 64 कहता है :

"The Speaker may, on request being made to him, order the publication of any Bill (together with the Statement of Objects and Reasons, the